

10

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR**

**ORIGINAL APPLICATION NO. 157/2004**

**Date of order: 16.09.2011**

**CORAM:**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

1. Mohammed Arif S/o Shri Rahim Baksh, aged 54 years, resident of -Near Madeena Mazid, Bikaner (Raj.)
2. Mohammed Ibrahim S/o Shri Ahmed Baksh, aged about 40 years, r/o -Sudarshan Nagar, Ballabh Gardhan, Bikaner(Raj)
3. Manphool Singh S/o Shri Ugam Singh, aged about 46 years, R/o Street No. 5, Rampura Basti, Lalgarh, Bikaner (Raj).
4. Indrajeet S/o Shri Ramshavroop, aged about 34 years, r/o Behind Nagar Parishad, Mehroom Ka Mohalla, Bikaner(Raj).
5. Khaldas S/o Shri Purushotamada, aged about 40 years, r/o Shale ki Holi, Bikaner(Raj)
6. Gopalram S/o Shri Moduram aged about 52 years, r/o - Shadul Colony, Near Amarsar Kua, Kianer (Raj).
7. Arun Kumar S/o Shri Baldev Prashad, about 41 years, r/o Budhva Colony, Near Bend Line , Ambedkar Cicle, Bikaner (Raj).

(All the applicants) are at present employed on the post of Khallasi in the office of Divisional Cash and Pay Master, North/ West Railway Bikaner(Raj)

...Applicant.

Mr. J.K. Mishra proyx for Mr.B.Khan, counsel for applicant.

**VERSUS**

1. The Union of India, through the General Manager, North Western Railway, Jaipur(Raj.)
2. The F.A. & C.A.O (T)  
North/West Railway, Cash & Pay Department, Jaipur(Raj.)
3. The Finance Commissioner, Railway Board, New Delhi.
4. The Assistant Chief Cashier, North/West Railway, Jaipur(Raj.)
5. The D.C.(P), North/West Railway, Bikaner Division, Bikaner(Raj).

... Respondents.

Mr. Salil Trivedi, counsel for respondents

130

**ORDER (Oral)**

**(Per Hon'ble Dr. K.B. Suresh, Judicial Member)**

We have passed an order in similar OAs. 246/2003 & 184/2003 on 22.7.2011, as the facts and common question of law involved was similar in nature to the said OAs, and also the present OA, only the parties are different, but ultimately the decision is the same. On consideration of the order passed by us earlier, and on the basis of principle of action initiated in that OAs, this OA is also dismissed with no order as to costs.

  
**(SUDHIR KUMAR)**  
**ADMINISTRATIVE MEMBER**

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**(DR. K.B. SURESH)**  
**JUDICIAL MEMBER**